

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 614 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Subrata M Maity  
Resolution Professional of Corporate Debtor i.e.  
Bhatia Coke and Energy Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Medha Tandon, Advocates.**

**For Respondent: Mr. V. Venkata Sivakumar, Advocate with Mr. Subrata M. Maity, IRP.**

**ORDER  
(Through Virtual Mode)**

**01.09.2020:** Pleadings are complete. Parties may file their short written submissions, not exceeding three page, within two weeks.

Post the matter 'for hearing' on **5<sup>th</sup> October, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*